CENTRAL ADMINISTRATIVE TRIBUNAL MADRAS BENCH

OA No.310/00180/2020

Dated Thursday the 6th day of February, 2020

PRESENT

Hon'ble Shri. P. Madhavan, Member (J) &
Hon'ble Shri. T. Jacob, Member (A)

R. Malliga Postal Assistant (Retired) No. 48, Poes Road Teynampet, Chennai – 600 018.

...Applicant

By Advocate M/s M. Vivekanandan

Vs

- Director General
 Department of Posts
 New Delhi 110 001.
- 2. The Chief Postmaster General Tamil Nadu Circle Chennai – 600 002.
- 3. The Postmaster General Chennai City Region Chennai – 600 002.
- 4. The Chief Postmaster Chennai GPO Chennai 600 001.

... Respondents

By Advocate Mr Su. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondents to dispose the applicant's representation on 18.02.2019 and consider her for seniority and consequential benefits from the date she joined as Postal Assistant under RTP scheme and pass such further or other orders as this Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

- 2. The applicant was selected for the post of Postal Assistant under Reserved Trained Pool Scheme and she joined the said post on 28.05.1982. She was regularized on 01.10.1986 and she retired on voluntary retirement on 04.05.2016. The Hon'ble High court of AP & Telengana has granted interim order dated 10.03.2017 in WPMP No.21403 in WP No.17425/2016 directing to count the services rendered by RTP SA/PA from the date of joining the department and refix the seniority and other consequential service benefits and accordingly the Director (SPN) conveyed to the PMG, Telengana Circle the approval of the competent authority to implement the said interim order. Referring the above said orders, the applicant has made representation dated 18.02.2019 to the respondents to consider the period of 4 years and 4 months rendered by her for regularization, refixation of seniority and consequential benefits which evoked no positive response and hence this OA.
- 3. When the matter came up for admission, learned counsel for the applicant would submit that applicant will be satisfied if the competent authority is directed to consider her representation dated 18.02.2019 in Annexure A-2 and pass orders, within a stipulated time limit.
- 4. Mr.Su.Srinivasan, SCGSC, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.
- 5. In view of the limited relief sought and without going into the merits

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of the case, the OA is disposed of in the following lines:

"The competent authority is directed to consider the representation of the applicant dated 18.02.2019 in Annexure A-2 on the basis of the relevant rules and regulations and relevant orders passed by Tribunals & High court and pass a reasoned and speaking order, within a period of four months from the date of receipt of a copy of this order."

(T.JACOB)
MEMBER (A)

06.02.2020

(P.MADHAVAN) MEMBER (J)

M.T.